

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4172/2023
(Arising out of impugned final judgment and order dated 24-11-2022
in JA No. 725/2017 passed by the High Court Of Judicature At
Allahabad)

SOHAN LAL

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 52100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 52102/2023 - EXEMPTION FROM FILING O.T.)

Date : 09-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Ms. Aabha Agrawal, Adv.
Ms. Shalet Dalmeida, Adv.
Mr. Harikumar V., Adv.
Ms. Rajnandini, Adv.

For Respondent(s) Mr. Ravindra Raizada Sr. Adv, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Amit Singh, Adv.
Mrs. Nikita Jaju, Adv.
Mrs. Pooja Kabra, Adv.
Ms. Pallavi Kumari, Adv.

Mr. Umesh Kumar Khaitan, AOR
Mr. Abhishek Bansal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Trial Court records be requisitioned immediately. Soft copy thereof be supplied to the learned counsel for the parties.

Learned counsel undertake to place the same on record within a period of three months from the date of receipt.

**(SONIA BHASIN)
COURT MASTER (SH)**

**(POOJA SHARMA)
COURT MASTER (NSH)**